

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF M/S. SANYA EXIM PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/S. SANYA EXIM PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	3rd February, 2005
3.	Authority under which Corporate Debtor is incorporated	Companies Act, 1956, Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4.	Corporate Identity Number of the Corporate Debtor	U15400DL2005PTC132630
5.	Address of the Registered office and Principal Office, if any, of Corporate Debtor	Regd. Off.: A-145/75, Gali No. 1, Krishna Puri, Mandawali Delhi-110092 Accounts Off. : Flat No. 204-A, Pocket-A, Mayur Vihar Phase II New Delhi-110091
6.	Insolvency commencement date in respect of Corporate Debtor	31st March, 2021 (Order received on 05.04.2021)
7.	Estimated date of closure of insolvency resolution process	27th September, 2021
8.	Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Amit Agrawal Reg. No.- IBBI/IPA-02/IP-N00185/2017-18/10456
9.	Address and email of the interim resolution professional, as registered with the Board	H-63, Vijay Chowk, Laxmi Nagar, Delhi - 110092 Email Id : amitagcs@gmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	H-63, Vijay Chowk, Laxmi Nagar, Delhi - 110092 Email Id : sanyaexim.cirp@gmail.com
11.	Last date for submission of claims	19 th April, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink : https://ibbi.gov.in/downloadform.html Physical Address : N.A. b) N.A.

Notice is hereby given that the National Company Law Tribunal, Special Bench, Court -VI, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **M/s. SANYA EXIM PRIVATE LIMITED on 31st March, 2021.**

The creditors of **M/s. SANYA EXIM PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **19th April, 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties..

Date : 06th April, 2021
Place : Delhi

Sd/-
Amit Agrawal
(Insolvency Resolution Professional)